

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3576/2010

PARVATHAMMA & ORS.

Appellant(s)

VERSUS

GANGADHARAIH (D) BY LRS. & ORS.

Respondent(s)

Date : 27-02-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPHFor Appellant(s) Mr. Chinmay Deshpande, Adv.
For Mr. V. N. Raghupathy, AORFor Respondent(s) Ms. A. Sumathi, AOR
Mr. R.Ramesh, Adv.
Miss Roopam Rai, Adv.UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the parties jointly state that the question raised in the present appeal i.e. whether illegitimate children are entitled to a share in the co-parcenary property has been referred to a larger Bench in *Revanasiddappa & Anr. vs. Mallikarjun & Ors.* (2011) 11 SCC 1. We are informed that the matter has not yet been put up to a larger Bench even though this order was passed on 31st March, 2011.

The result of the aforesaid is this appeal has to await the aforesaid reference to a larger Bench.

We call upon the Registrar (J-I) to look into this issue so that the papers can be placed before the Hon'ble Chief Justice of India for reference to a larger Bench as possibly many cases may be pending on this issue not only before this Court but even before the High Courts.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

